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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.575/94.

S.P.Rahangdale.

.... Applicant.

v/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Shri S.P.Dhole, counsel for the
applicant and Shri M.G.Bhangade,
counsel for the respondents.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 4.7.1994.

It is apparent from (Annexure - K) that the authority which had decided against the applicant did not forward to the Board the application dt. 23.8.1993 because that authority did not see any merit in the application. This was not the proper way of disposing of the application dt. 23.8.1993. We direct the Respondents to take notice of the appeal which has been filed by the applicant to the Board and direct that the Board shall consider and decide upon the applicant's grievance within two months from the date of communication of this order. The application is disposed of with the above direction.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE-CHAIRMAN

B.